

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 104  
382/252/ND/2020**

**IN THE MATTER OF:  
Mr. Bandhu Sharma**

**...APPELLANT**

**Vs**

**Registrar of Companies Delhi**

**...RESPONDENT**

**Section  
Under Section 252**

**Order delivered on 02.11.2020  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant :  
For the ROC :Mrs. Sweety Kumar, AROC  
For the Income Tax Department :**

**ORDER**

Heard the submissions made by the proxy counsel for the appellants as the arguing counsel in the matter is not well. AROC is present and the proxy counsel is directed to take steps to arrange to send a copy of the petition as filed in the Tribunal be made available to the AROC. Proxy counsel for the appellant has agreed to provide a copy of the petition along with other annexures to AROC. No one has appeared on behalf of the Income Tax Department at the time of hearing. Post the matter after 4 weeks i.e. 7<sup>th</sup> December, 2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Annu)